

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE AT CHENNAI**

**Original Application No.236 of 2021 (SZ)**

1. S.Palanisamy,  
Salem District and another

...Applicant

**Versus**

The Chairman,  
Tamil Nadu Pollution Control Board,  
76, Mount Salai, Guindy,  
Chennai-600 032 and others

...Respondents

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Advocate for the Respondent: TNPCB

Tr. S. Sai Sathya Jith,

Advocate, Chennai



BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI.

ORIGINAL APPLICATION NO. 236 of 2021 (SZ)

1. S.Palanisamy,  
Salem District.
2. S.Vadivel,  
Salem District.

...Applicant

Vs

1. The Chairman,  
Tamil Nadu Pollution Control Board,  
76, Mount Salai, Guindy,  
Chennai-600 032
2. The District Collector,  
Salem District.
3. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Salem-636 004.
4. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Kumarapalayam,  
Namakkal District.
5. The Assistant Engineer,  
TANGEDCO (O&M)  
Namakkal District.
6. The Executive Engineer,  
TANGEDCO,  
Salem District.
7. M/s. Sri Sakthivel Minerals and Chemicals,  
Rep. by N.R. Palanisamy,  
Sankari taluk, Salem District.

...Respondent(s)

  
13/12/24  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

2

**REPORT FILED ON BEHALF OF THE RESPONDENT –**  
**TAMIL NADU POLLUTION CONTROL BOARD**

I, R. Rajamanickam, Son of P.M Ramasamy Hindu, aged about 57 years, having my office at No. 76, Mount Salai, Guindy, Chennai - 600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the Respondent Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the Hon'ble National Green Tribunal (Southern Zone) in its order dated 29.11.2021 has directed as follows :

*“Para 06: In order to ascertain the genuineness of the allegations made in the application, we feel it appropriate to direct the Tamil Nadu Pollution Control Board(TNPCB) to inspect the unit in question and submit a factual as well as action taken report, if there is any violation found.*

*Para 07: The Tamil Nadu Pollution Control Board (TNPCB) is also directed to ascertain at to,*

- I. Whether the 7<sup>th</sup> respondent is having all necessary consent/permission as required under the environmental laws.*
- II. Whether the Pollution Control mechanism provided are sufficient and if not, what are the further remedial measures to be taken by them to mitigate the circumstances.*
- III. Whether any damage has been caused to the environment on account of their operation and if there is any violation of conditions without necessary*

  
13/12/2024  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

*permission and if so, whether any environmental compensation has been assessed.*

- IV. *What are all the nature of steps taken by the Tamil Nadu Pollution Control Board (TNPCB) on getting information regarding the operation of the 7<sup>th</sup> respondent unit, without obtaining necessary consent which, the Board itself was convinced on the previous occasion, which was said to be during 2019.*

3. It is respectfully submitted that, the unit of M/s. Sri Sakthivel Minerals and Chemicals, SF. No. 90/12B, 90/14C, 90/3, Alathur village, Sankagiri Taluk, Salem District has obtained Consent to Operate vide Proc. No. F.0998KMP/OS/DEE/TNPCB/KMP/W&A/2021 Dated 23/08/2021 (Copy enclosed in Annexure-I) to carry out production of following:

- (i) Lime Stone powder-100 TPM
- (ii) Feldspar Powder- 50 TPM
- (iii) Calcite Powder-50 PM.

It involves crushing of Limestone, Calcite, Feldspar into small pieces and made to powder form through pulverizer. The unit has provided the following Air pollution control measures:

- (i) Bag Filter attached to pulverizer,
- (ii) Blower with bag filter attached to the crushing section.

4. It is respectfully submitted that, the said unit was inspected by the TNPCB officials on 07.12.2021. During inspection the unit was in operation. There is no trade effluent generation from the manufacturing process. The Air pollution control measures such as Bag Filter attached to the Pulverizer & Blower with bag filter attached to the crushing section were in operation.

*R. Jayaraj* 13/12/2021  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMIL NADU POLLUTION CONTROL BOARD  
 No.76, MOUNT SALAI, GUINDY,  
 CHENNAI-600 032.

5. It is respectfully submitted that, the unit has been instructed to provide compound wall/MS sheet cover all around the unit premises so as to prevent the dust pollution surrounded by the unit vide DEE/TNPCB/Kumarapalayam letter dated 07.12.2021.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

  
13/12/2024  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

**BEFORE ME**

### VERIFICATION

I, R. Rajamanickam, Son of P.M Ramasamy, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.

  
13/12/2024  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.



## TAMILNADU POLLUTION CONTROL BOARD



Category of the Industry :

ORANGE

CONSENT ORDER NO. 2105139237383 DATED: 23/08/2021.

PROCEEDINGS NO.F.0998KMP/OS/DEE/TNPCB/KMP/W/2021 DATED: 23/08/2021

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. SRI SAKTHIVEL MINERALS AND CHEMICALS , S.F.No. 90/12B, 90/14C. 90/3, ALATHUR village Sankagiri Taluk and Salem District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

**Ref:** 1. Unit's application for CTO Direct No: 39237383 Dated 16/08/2021.  
2. IR.No : F.0998KMP/OS/AE/KMP/2021 dated 17/08/2021.  
3. Minutes of the 86th DLCCC meeting dated 18/08/2021. [Item No. 86-05].

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Partner,  
M/s . SRI SAKTHIVEL MINERALS AND CHEMICALS  
S.F No.90/12B, 90/14C. 90/3,  
ALATHUR Village,  
Sankagiri Taluk,  
Salem District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2023

M SELVAKUMAR Digitally signed by M SELVAKUMAR  
Date: 2023.08.23 11:08:41 +05:00  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
KUMARAPALAYAM

To  
The Managing Partner,  
M/s.SRI SAKTHIVEL MINERALS AND CHEMICALS,  
SF. No. 90/12B, 90/14C. 90/3,  
Nallampalayam,  
Alathur Village,  
Sankari Taluk,  
Salem District,



## TAMILNADU POLLUTION CONTROL BOARD

Pin: 637303

**Copy to:**

1. The Commissioner, SANKAGIRI-Panchayat Union, Sankagiri Taluk, Salem District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
4. File

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## TAMILNADU POLLUTION CONTROL BOARD

### SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Lime Stone Powder	100	TPM
2.	Feldspar Powder	50	TPM
3.	Calcite Powder	50	TPM

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Sewage	0.15	On Industrys own land
<b>Effluent Type : Trade Effluent</b>			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage		Trade Effluent	
			I			
1.	pH		5.5 to 9			
2.	Temperature	oC	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
5.	Total Dissolved solids (inorganic)	mg/l	-			
6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO4)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH3)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium(as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
29.	Fluoride (as F)	mg/l	-			
30.	Dissolved Phosphates(as P)	mg/l	-			
31.	Sulphide (as S)	mg/l	-			
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C6H5OH)	mg/l	-			
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
35.	Radioactive materials b). Beta emitters	micro curie/ml	-			
36.	Fecal Coliform	MPN/100ml	-			

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in SI No.3 above or to achieve the zero liquid discharge of effluent as applicable.



## TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
  - a. Industrial Cooling, Spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
  - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
  - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
  - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
  - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
  - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

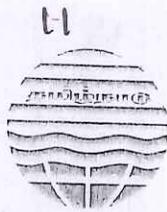
### **Additional Conditions:**

1. The unit shall treat the sewage through septic tank followed by soak pit arrangement.
2. The unit shall ensure that no trade effluent is generated from the manufacturing process.
3. The unit shall provide and maintain rain water harvesting facilities inside the premises so as to recharge the ground water.
4. The unit shall ensure that the operation of the plant shall not give rise to any complaint from the nearby Public.
5. The unit shall not use "Use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc, plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastics flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.



**TAMILNADU POLLUTION CONTROL BOARD**

**M SELVAKUMAR** Digitally signed by M SELVAKUMAR  
Date: 2021.08.23 11:09:10 +05'30'  
**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
KUMARAPALAYAM**



## TAMILNADU POLLUTION CONTROL BOARD

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
  - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
  - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
  - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.



## TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

Digitally signed by M SELVAKUMAR  
M SELVAKUMAR  
District Environment Engineer,  
Tamil Nadu Pollution Control Board,  
KUMARAPALAYAM



TAMILNADU POLLUTION CONTROL BOARD



Category of the Industry :

ORANGE

CONSENT ORDER NO. 2105239237383 DATED: 23/08/2021.

PROCEEDINGS NO.F.0998KMP/OS/DEE/TNPCB/KMP/A/2021 DATED: 23/08/2021

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT -M/s. SRI SAKTHIVEL MINERALS AND CHEMICALS , S.F.No. 90/12B, 90/14C. 90/3, ALATHUR village Sankagiri Taluk and Salem District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

**Ref:** 1. Unit's application for CTO Direct No: 39237383 Dated 16/08/2021.  
2. IR.No : F.0998KMP/OS/AE/KMP/2021 dated 17/08/2021.  
3. Minutes of the 86th DLCCC meeting dated 18/08/2021 [Item No. 86-05].

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Partner,  
M/s . SRI SAKTHIVEL MINERALS AND CHEMICALS  
S.F No.90/12B, 90/14C. 90/3,  
ALATHUR Village,  
Sankagiri Taluk,  
Salem District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2023

M SELVAKUMAR Digitally signed by M SELVAKUMAR  
Date: 2021.08.23 14:06:14 +05'30'  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
KUMARAPALAYAM

To  
The Managing Partner,  
M/s.SRI SAKTHIVEL MINERALS AND CHEMICALS,  
SF. No. 90/12B, 90/14C. 90/3,  
Nallampalayam,  
Alathur Village,  
Sankari Taluk,  
Salem District,  
Pin: 637303



## TAMILNADU POLLUTION CONTROL BOARD

**Copy to:**

1. The Commissioner, SANKAGIRI-Panchayat Union, Sankagiri Taluk, Salem District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
4. File

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## TAMILNADU POLLUTION CONTROL BOARD

### SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Lime Stone Powder	100	TPM
2.	Feldspar Powder	50	TPM
3.	Calcite Powder	50	TPM

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

<b>I Point source emission with stack :</b>				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm <sup>3</sup> /hr
<b>II Fugitive/Noise emission :</b>				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Pulverizer	Fugitive	Bag Filter	
2.	Crusher	Fugitive	Blower with bag filter	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM <sub>10</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM <sub>2.5</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 60	40 60
5.	Ozone (O <sub>3</sub> )	Annual 24 hours	8 Hours 1 Hour	100 180	100 180



**TAMILNADU POLLUTION CONTROL BOARD**

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m <sup>3</sup> miligram/m <sup>3</sup>	02 04	02 04
8.	Ammonia (NH <sub>3</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> )	Annual	microgram/m <sup>3</sup>	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m <sup>3</sup>	01	01
11.	Arsenic (As)	Annual	nanogram/m <sup>3</sup>	06	06
12.	Nickel (Ni)	Annual	nanogram/m <sup>3</sup>	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

**Special Additional Conditions:**

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

**Additional Conditions:**



## TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall operate and maintain the APC measures efficiently and continuously so as to achieve the AAQ/Emission standards prescribed by the board.
2. The unit shall continue to develop green belt of adequate thickness all around the premises.
3. The unit shall ensure that the operation of the plant shall not give rise to any complaint from the nearby Public.
4. The unit shall not use "Use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc, plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastics flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.

M SELVAKUMAR Digitally signed by M SELVAKUMAR  
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District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
KUMIARAPALAYAM



## TAMILNADU POLLUTION CONTROL BOARD

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.



## TAMILNADU POLLUTION CONTROL BOARD

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

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Date: 2021.06.23 13:07:48 +05'30'  
**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
KUMARAPALAYAM**



**TAMILNADU POLLUTION CONTROL BOARD**

BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL  
SOUTHERN ZONE, CHENNAI.

Original Application No.236 of 2021 (SZ)

1. S.Palanisamy,  
Salem District

...Applicant

Versus

The Chairman,  
Tamil Nadu Pollution Control Board,  
76, Mount Salai, Guindy, Chennai and  
others

..Respondent(s)

REPORT FILED ON BEHALF OF THE  
RESPONDENT – TAMIL NADU POLLUTION  
CONTROL BOARD

Advocate for Respondent: TNPCB  
Thiru:S.Sai Sathya Jith  
Advocate, Chennai

Date: 13.12.2021

Next date of hearing: 14.12.2021

